

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH  
AT NEW DELHI  
O. A. NO. 19 OF 2014**

**IN THE MATTER OF**

Dr. Kashmira Kakati

...APPLICANT

VERSUS

Union of India & Others

... RESPONDENTS

**INDEX**

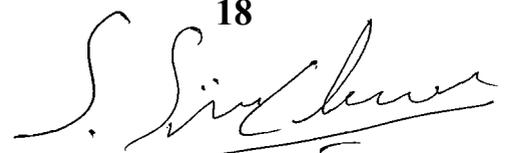
*NDOM-18/07/2024*

| <b>S. No.</b> | <b>PARTICULARS</b>   | <b>PAGE(S)</b> |
|---------------|--|----------------|
| 1.            | Affidavit-in-reply on behalf of Respondent No. 5 (Indian Oil Corporation Limited, Assam Oil Division, Digboi Refinery) | 1-6            |
| 2.            | <b>Annexure R-1.</b><br>A copy of letter dated 30/09/2022 from the Pollution Control Board, Assam                      | 7-8            |
| 3.            | <b>Annexure R-2</b><br>A copy of letter dated 26/10/2022 by Respondent No.5 to Additional Deputy Commissioner          | 9              |
| 4.            | <b>Annexure R-3</b><br>A copy of letter dated 01/11/2022 addressed by the IOCL to the Pollution Control Board, Assam   | 10-12          |

|    |   |       |
|----|---|-------|
| 5. | <b>Annexure R4.</b><br>A copy of the Work Order No. 29315197 dated 18/10/2023 issued by Respondent No. 5 for Bio-Mining of legacy waste | 13-14 |
| 6. | <b>Annexure R5(Colly.)</b><br>Photographs showing the Bio Mining  | 15-17 |

7. **Proof Of Service**

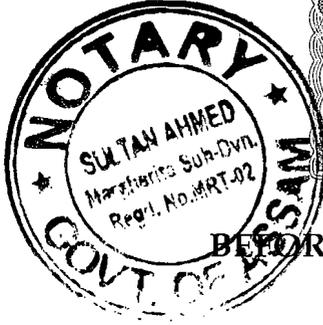
THROUGH

18  


**(S. SIRISH KUMAR)**  
**KOURA & COMPAY**  
**ADVOCATES & BARRISTERS**  
**COUNSEL FOR RESPONDENT NO.5**  
**FLAT NOS. 236-239 (2<sup>ND</sup> FLOOR)**  
**TRIBHUVAN COMPLEX, ISHWAR NAGAR**  
**MATHURA ROAD, NEW DELHI 110065**  
**Phone: (91-11)-41827851**  
**[admin@kouraco.com](mailto:admin@kouraco.com)**

**PLACE: NEW DELHI**  
**DATE: 04/07/2024**

**NOTE: All party has been served by email**



BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH  
AT NEW DELHI  
O. A. NO. 19 OF 2014

SI. No. 8967/24  
Date. 04/07/2024

IN THE MATTER OF

Dr. Kashmira Kakati

...APPLICANT

VERSUS

Union of India & Others

... RESPONDENTS

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 5  
(INDIAN OIL CORPORATION LIMITED, ASSAM OIL  
DIVISION, DIGBOI REFINERY)**

Affidavit of Sh. Kamal Basumatary, son of Sh. Babu Ram Boro, aged about 59 years, working as General Manager (HR) with Indian Oil Corporation Ltd., Digboi Refinery, having office at Digboi, P.O. Digboi, Dist. Tinsukia, Assam.

I the Deponent above named, do hereby solemnly affirm and state as follows:

1. I am working with Respondent No. 5 as General Manager (HR) at Digboi Refinery and, in such capacity, I am conversant with the facts and circumstances of the case from the records of the said respondent and, as such, I am competent to depose by way of this affidavit on behalf of Respondent No. 5.

  
SULTAN AHMED  
NOTARY (Govt. of Assam)  
Margherita Sub-Div.  
Regd. No. MRT-02

Kamal Basumatary

कमल बसुमत्तारी  
Kamal Basumatary  
महाप्रबंधक (एचआर)/GM (HR)  
आई.ओ.सी.एल. (एओडी), डिगबोई  
I.O.C. LTD. (AOD), DIGBOI

2. By Judgment dated 08/12/2017 ('the Judgment'), while disposing of the present Application, this Hon'ble Tribunal passed several directions to the respondents, which were set out in Para 50 of the Judgment. Of these directions, direction No.11 pertained to Respondent No.5. The said direction is reproduced below:

*"11. We restrain permanent structures including residences in and around Golai Corridor by the Municipality and Respondent No.5, 6, 7, and 8 or private individuals."*

3. I say that the Respondent No.5 has not constructed any permanent structure in and around Golai Corridor. Respondent No.5 is and shall be bound by the said directions.

4. Regarding dumping of municipal waste and garbage in Dihing Patkai Reserve Forest, Respondent No. 5 (IOCL, Digboi Refinery) is not presently dumping IOCL township's waste at any site in the said Reserve Forest. The said issue was raised by the Pollution Control Board, Assam by its letter No.WB/DIB/T-539/PT-II/16-17/552/1427 dated 30/09/2022 and Respondent No.5 was directed as follows:

1. *To stop dumping of any wastes in the area covered under the Dihing – Patkai Reserve Forests*
2. *To remove the wastes already deposited in the said area and take necessary action for reclamation.*
3. *To ensure proper segregation of all the wastes as per provision of the Rules 4 of the SWM Rules '2016 and arrange to dispose it through agencies having authorized disposal facility.*



**SULTAN AHMED**  
**NOTARY (Govt. of Assam)**  
**Margherita Sub.-Dvn.**  
 Regd. No. MRT-02



A copy of the said letter date 30/09/2022 is annexed hereto and marked as **Annexure R-1**.

5. In compliance of the said directions, Respondent No.5, stopped dumping of IOCL Refinery Township wastes in any area covered under the Dihing – Patkai Reserve Forest w.e.f 22/10/2022. Thereafter, the said township's waste was being dumped temporarily at Municipal Waste Treatment Facility at Golai –III, Digboi (since the said township falls within and under Digboi Town). However, Respondent No.-11 (Digboi's Town Municipality Committee) objected to the same and did not allow Respondent No. 5 to do so.

6. Since the waste of IOCL Township could not be so disposed off, by letter No. EMS/2022/3.04-273 dated 26/10/2022, the Respondent No.5 requested the Additional Deputy Commissioner In-Charge of Margherita Sub-division to give permission to Digboi Refinery to dump IOCL Township's waste at the Municipality Dumping area in Golai No.3. A copy of Respondent No.5's said letter dated 26/10/2022 addressed to the said authority is annexed hereto and marked as **Annexure R-2**.

7. In view of the aforesaid refusal by Respondent No.11, Respondent No.5 was constrained to seek directions from the Pollution Control Board, Assam to temporarily dump the Township's waste at the original dumping site, pending authorization to dump the wastes at Golai No.3, from the municipal



4/2/24  
SULTAN AHMED  
NOTARY (Govt. of Assam)  
Margherita Sub.-Divn.  
Regd. No. MRT-02

authority concerned. A copy of Respondent No. 5's letter No. DR/CGM (TS&H, S&E)HSE/06/2022-23 dated 01/11/2022 addressed to the Pollution Control Board, Assam is annexed hereto and marked as **Annexure R-3**.

8. However, shortly thereafter, by letter No.MRD.1/2008-09/PT-II/2636-38 dated 03/11/2022, the Government of Assam through the Sub-divisional Officer (Civil) Margherita Subdivision, granted permission to Respondent No.5 to dump IOCL's Township waste at the Municipality Dumping Yard at Golai No.3. (A copy of the said letter dated 03/11/2022 is annexed herewith as Annexure **R-1** to the Respondent No. 11 reply-cum-objection affidavit dated 29/08/2023.)

9. In terms of direction No.2 of the Pollution Control Board, Assam (reproduced above), to remove legacy waste dumped by Digboi Municipal Corporation and Digboi Refinery at the site, the Respondent No.5, on its own initiative, and single handedly has taken up the said job through Bio-mining and waste processing followed by transfer of residues to other areas, such as Municipal Sanitary Landfills.

10. It is submitted that the combined volume of legacy waste dumped by Digboi Municipal Corporation and Digboi Refinery is about 35000 MT based on Drone Survey. To remove and manage the legacy waste in accordance with the provisions of the Solid Waste Management Rules, 2016, Respondent No.5 decided to



4/7/24  
SULTAN AHMED  
NOTARY (Govt. of Assam)  
Margherita Sub.-Divn.  
Regd. No. MRT-02

engage a specialized agency for Bio-Mining of the legacy wastes as per the said Rules. To that end, Notice Inviting Tender No. DRG023B012 was floated through GeM (Government e Marketplace) on 29.04.2023 inviting bids from interested and competent persons for bio-mining of the legacy waste.

10. After evaluation of bids, the qualified lowest bidder (North East Enviro Tech Private Limited) was engaged by issuing Work Order No. 29315197 dated 18/10/2023. A copy of the said Work Order issued by Respondent No. 5 is annexed hereto and marked as **Annexure R4**.

11. As on date, of the 35000 MT of wastes to be processed through Bio Mining, 3600 MT have been segregated and 2000 MT of waste is under process. It is intended that, by such measures, a total area of around 13400 square meters can be reclaimed. Photographs showing the Bio Mining by the said agency are annexed hereto and marked as **Annexure R5(Colly.)**



*[Handwritten Signature]*  
4/7/24  
**SULTAN AHMED**  
**NOTARY (Govt. of Assam)**  
**Margherita Sub.-Dvn.**  
**Regd. No. MRT-02**

*Kamal Basumatary*  
DEPONENT

**कमल बसुमतारी**  
**Kamal Basumatary**  
महाप्रबंधक (एचआर)/GM (HR)  
आई.ओ.सी.एल.(एओडी), डिगबोई  
I.O.C. LTD. (AOD), DIGBOI



VERIFICATION

Verified at Margherita on this 4<sup>th</sup> day of July, 2024 that the contents of the above affidavit are true and correct to my knowledge as derived from the records maintained by the Respondent No.5, no part of it is false and nothing material has been concealed therefrom.

*Identified by:-*

*Janli Drip*  
*(Ms. Janli Drip)*  
*Adv.*

*Kamal Basumatary,*  
DEPONENT

कमल बसुमतारी  
Kamal Basumatary  
महाप्रबंधक (एचआर)/GM (HR)  
आई.ओ.सी.एल.(एओडी), डिगवोई  
I.O.C. LTD. (AOD), DIGBOI

Solemnly affirmed on oath all  
declared by the above named  
deponent being identified by  
*Ms. J. Drip Adv.*

*4/7/24*  
SULTAN AHMED  
NOTARY (Govt. of Assam)  
Margherita Sub.-Dvn.  
Regd. No. MRT-02



# Pollution Control Board, Assam

(Department of Environment & Forests : : Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ  
(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

7

No. WB/DIB/T-539/PT-II/16-17/552

Date : 30-09-2022

To :

1427  
The Executive Director  
Digboi Refinery  
Indian Oil corporation Ltd (AOD)  
P.O: Digboi  
Dist: Tinsukia. Assam



Sub : Direction under Section 5 of the Environmental Protection Act '1986

Sir,

Whereas, Solid Wastes (Management) Rules 2016 was notified by the Ministry of Environment, Forest and Climate Change, Govt. Of India vide its notification no : S.O. 1357(E) dated 18<sup>th</sup> April 2016 as per power conferred as per sections 3, 6 and 25 of the Environment (Protection) Act. 1986 (29 of 1986)

Whereas a team of the Board's Official visited the solid wastes dumping site of the Digboi Refinery on the 28<sup>th</sup> September 2022 ,during which it could be observed that Digboi Refinery has been dumping all the solid wastes generated from its Township at an area covered under Dihing –Patkai Reseve Forests identified with GPS Location as : N 27° 22'43.22" E 95° 39' 42.3"

Whereas, the dumping site is found to be a non -designated solid wastes dumping site and does not have any authorization from the Board, as required under Rules 15 of the SWM Rules 2016 .

Whereas, it is observed that Digboi Refinery has been dumping the wastes without making any arrangement for scientific disposal facilities, and without segregation of the different wastes, as required under Rules 4 of the SWM Rules 2016.

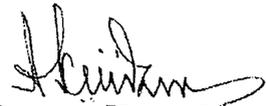
Whereas , severe environmental pollution is caused by Digboi Refinery by openly dumping the solid wastes in an unauthorized site and thereby causing severe threat to the flora and fauna of the sensitive ecological system of the Dihing-Patkai Reserve Forest area .

Whereas. no steps has been taken by the Refinery towards scientific disposal of the solid wastes generated in its township area over the years thereby completely ignoring the direction as has been laid down in the SWM Rules 2016 reflects your apathy to the environmental concern.

Whereas, such unscientific disposal of solid wastes in an unauthorized area is in contravention to the provision of above mentioned Rules framed under Env. (P) Act' 1986 .

Now, in view of the above, and as power conferred under section 5 of the Env.(P) Act '1986, you are hereby directed to take the following actions without further delay :

1. To stop dumping of any wastes in the area covered under the Dihing –Patkai Reseve Forests
2. To remove the wastes already deposited in the said area and take necessary action for reclamation.
3. To ensure proper segregation of all the wastes as per provision of the Rules 4 of the SWM Rules '2016 and arrange to dispose it through agencies having authorized disposal facility.
4. To submit action taken report within 15 days from the date of issue of this letter

  
**Dr. Arup Kumar Misra**  
Chairman

Memo No. WB/DIB/T-539/PT-II/16-17/552-A

Dated Guwahati, the 30-09-2022

Copy to:

1. The Resident Chief Executive, Oil, India Duliajaan- For necessary action and requested to stop dumping of wastes in areas owned by OIL .
2. The Additional Chief Secretary, Department of Environment and forests, Govt. Of Assam – for favour of kind information.

  
Member Secretary

1886 Annexure R-2

Annexure R-2



इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
एओडि - डिगबोई रिफाइनरी  
पो.ओ. डिगबोई, पिन-786171, असम

9



Indian Oil Corporation Limited  
AOD - Digboi Refinery  
P. O. Digboi, PIN: 786171, Assam  
Tel. : 03751-262000  
Fax : 03751-269015  
E-mail : aoddigboi@indianoil.in  
Website : www.iocl.com



असम ऑयल डिवीजन  
Assam Oil Division

Ref No : EMS/2022/3.04-273

Dated: 26-10-2022

To,  
The Additional Deputy Commissioner I/C,  
Margherita Subdivision,  
Margherita,

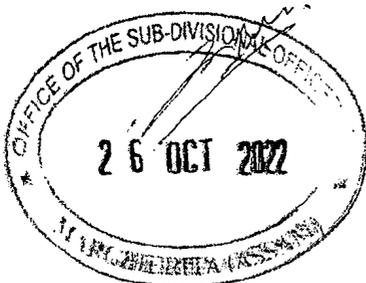
Sub: Request for dumping waste in the new Golai Dumping yard.

Dear Sir,

The Chairman of Pollution Control Board, Assam, vide letter no WB/DIB/T-539/PT-II/16-17/552 Dated 30-09-2022 has strongly reacted to the continuous dumping of waste in the area under Oil field area. The dumping has been going on in a non-designated solid waste dumping site and does not have any authorisation from the Board as required under Rules 15 of the SWM Rules 2016. It is directed to stop dumping of any wastes in the area, to remove the already deposited in the said area and to ensure proper segregation of all waste as per the provision of Rules 4 of SWM Rules 2016. Copy of the letter attached.

It is understood that there is a new dumping yard made at Golai no 3 and dumping of waste by Digboi Town Municipality has started. The waste of IOCL Township also comes under Digboi Town and as the township does not have any yard, it is becoming difficult to manage the waste disposal.

In this regard it is hereby requested to accord permission to IOCL Digboi Refinery for dumping the waste of IOCL township at the Municipality Dumping Yard in Golai No 3.



Sincerely

*Devi*

उप-महाप्रबंधक (कर्मचारी सेवा)  
Deputy General Manager (Employee Services)  
आई.ओ.सी.एल. (एओडी), डिगबोई  
I.O.C. LTD. (AOD), DIGBOI

1887

Annexure - R-3.

Annexure - R-3



इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
एओडि - डिगबोई रिफाइनरी  
पो.ओ. डिगबोई, पिन-786171, असम

10



Indian Oil Corporation Limited  
AOD - Digboi Refinery  
P. O. Digboi, PIN: 786171, Assam  
Tel. : 03751-262000  
Fax : 03751-269015  
E-mail : aoddigboi@indianoil.in  
Website : www.iocl.com



असम ऑयल डिवीजन  
Assam Oil Division

संदर्भ सं./Ref.No: DR/CGM(TS&H,S&E)/HSE/05/2022-23

दिनांक/ Date: 01.11.2022

To,

The Chairman,  
Pollution Control Board, Assam  
Bamunimaidam, Guwahati-781021,  
Assam

**Sub:-** Action Plan against Direction under Section 5 of the Environmental Protection Act'1986.

**Your letter Ref:** WB/DIB/T-539/PT-II/16-17/552/1427 dated 30.09. 2022 (received on 15.10.2022)

Sir,

With reference to your letter, it is to inform you that IOCL, Digboi Refinery Management has seriously taken up all your recommendations regarding dumping of municipal solid waste at the said location is oil field area under Oil India Limited and the area is intermittent movement of wild elephants. Digboi Refinery has already been initiated for restoration and reclamation of this dump site.

Please find below the ATR for your recommendations given in your letter.

**1. To stop dumping of any wastes in the area covered under the Dihing-Patkai reserve Forests :-**

- Dumping of Refinery township waste at the said location has been stopped from 22.10.2022. "No Dumping" board has been placed at the said area.
- Township waste were being dumped temporarily at Municipal waste treatment facility at Golai-3 area of Digboi on 22.10.2022.
- However, Digboi Town municipal authorities have objected and have not allowed us to dump our township waste at their facilities. The garbage of township could not be disposed since 23.10.2022. Hence, The Additional Deputy Commissioner in-charge of Margherita Sub-division has been requested via letter dated 26.10.2022 to accord permission to IOCL Digboi Refinery for dumping the waste of IOCL township at the Municipality Dumping Yard in Golai No 3. (Letter enclosed as Annexure 1)
- Presently, all the garbage beans of our Township area are overloaded. The additional garbage generated due to Diwali and Chhath puja has also aggravated the problem. So, we request honorable chairman kindly to allow us to dump our waste already generated inside township temporarily at the original dump site till receiving authorization from Additional Deputy Commissioner in-charge of Margherita Sub-division

1/3

**2. To Remove the wastes already deposited in the said area and take necessary action for reclamation:-**

- The approach adopted for legacy waste will be reduction of waste by bio-mining and waste processing followed by transfer of residues to the cement factory or disposed in the sanitary landfill operated by any of the municipalities of the district .
- IOCL-Digboi Refinery has invited an international expert and advisor for Government of Assam - Swachh Bharat Mission – Urban to seek advise in this regard. Accordingly, expert made a detailed presentation on various steps to be taken for management of legacy waste as per the SWM Rules 2016, Guidelines issued by CPCB and orders issued by NGT. IOCL-Digboi Refinery shall follow the SWM Rule 4.2 and Schedule-I (j) of SWM Rules 2016 - Closure and Rehabilitation of Old Dumps. No new dump site will be created.
- After setting up of a new and properly designed Material Recovery Facility (MRF) under the framework of Zero Waste Management, existing waste will be processed. Rejects from composting and recycling will be stored and all combustible material will be sent to nearest cement factory or disposed in the sanitary landfill operated by any of the municipalities of the district. Landfill is the last option in our case. Priority will be given for disposing at Cement Factories.
- The consultant has been asked to prepare a detailed scope of work for bio-mining within 30<sup>th</sup> Nov2022, followed by tendering of the same within March 2023 as per the IOCL tendering procedures. The entire process will be completed within 12-15 months (i.e. by February 2024).

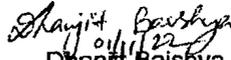
**3. To ensure proper segregation of all the wastes as per provision of the Rules 4 of the SWM Rules'2016 and arrange to dispose it through agencies having authorized disposal facility:-**

- The Consultant presented a detailed functioning and activities of a material recovery facility. After visiting all waste generation points, it is opined that 80% or more waste can be processed at the MRF and SWM Rules 4 (A to D) shall be complied with.
- As per Rule 4.2, all households and offices will be issued orders related to primary segregation, no burning or littering of waste.
- As per Rules 15, IOCL-Digboi Refinery will prepare a detailed plan within November 2022. Under this, the Consultant will submit the detailed strategic plan for collection, segregation, composting, recovery of recyclables and disposal of combustible materials to the cement kiln. Any material that is not suitable for the above will be sent to the landfill at Dibrugarh, after consultation with the Municipal Board. This will also be tendered within March 2023.
- Plastics will be sold only to registered processor/dealer.
- To further be in compliance with PWM Rules 2016 (as amended 2021-22), IOCL will set up Plastic Banks and E Waste Banks within the entire campus. We intend to recover 100% of plastics and E Waste within the IOCL township.

- The consultant will prepare a detailed lay out design for MRF along with equipments and suggest practical approached to set up drop off systems for recyclable waste and E Waste.

Thanking You,

Yours faithfully,

  
Dhanjit Baishya  
Chief General Manager (TS & HSE)  
Digboi Refinery  
Indian Oil Corporation limit  
(Assam Oil Division)

Copy for favor of kind information:

1. CGM & Refinery Head, IOCL (AOD)
2. The Additional Chief Secretary, Department of Environment and Forests, Govt. Of Assam
3. The Additional Deputy Commissioner I/C, Margherita Sub-division, Margherita
4. Member Secretary, PCBA, Guwahati, Assam
5. Executive Engineer, PCBA Regional Office, Dibrugarh

|  |   |
|--|---|
| <b>Vendor No.:</b> 13283562<br><br>NORTH EAST ENVIRO TECH<br>PRIVATE LIMITED<br>4A Herasatullah Enclave above CCD,<br>Dighalipukhuri, Kamrup Metro, Assam<br>4A Herasatullah Enclave above CCD,<br>Guwahati-781001<br>India<br><b>Tel No. 1 919713151080</b> | <b>Tender No.</b> DRG023B012<br><br><b>Work Order No.:</b> 29315197<br><b>Work Order Dt.:</b> 18.10.2023<br><br><b>Work Order Value:</b> INR 22,598,305.08<br>Rs.TWO CRORE TWENTY-FIVE LAC<br>NINETY-EIGHT THOUSAND THREE HUNDRED<br>FIVE & PAISE EIGHT ONLY (excluding |
|--|---|

, Vendor Email: northeastenvirotech@gmail.com

Expecting supplies from : NORTH EAST ENVIRO TECH (13283562)  
NOTE: ANY CHANGE IN SUPPLYING LOCATIONS SHALL BE IMMEDIATELY INTIMATED  
TO EIC.  
EIC Email: BARUAHC@INDIANOIL.IN  
**Subject:**  
**BIO-MINING OF LEGAGY WASTE OF DIGBOI REFINERY TOWNSHIP.**

Ref.:Your on-line offer for IOCL(AOD)'s GeM Bid No. GEM/2023/B/3400764 dtd.  
29.04.2023 (IOCL Tender ref No. DRG023B012) on the subject, un-priced bids were  
opened on 03.06.2023 & price bids were opened on 24.08.2023 & MOM for Price  
Negotiation held on dated 04.10.2023.

This is a regularisation order of GeM Contract No. GEMC- 511687761243032 dated  
13.10.2023.

Dear Sir(s),

We are pleased to inform you that your offer against the subject tender has been  
accepted by Indian Oil Corporation Limited (Assam Oil Division), Digboi Refinery

Venue No. 13283562  
Contractor Name: NORTH EAST ENVIRO TECH

W.O. No.: 29315197  
Date: 18.10.2023

on terms & conditions stated in the tender documents, Addendum / Corrigendum issued to the Tender Document, Schedule of Rates attached with this LOA and the following :

### 1. CONTRACT VALUE

The nominal contract value for the subject job under this contract shall be **Rs. 2,25,98,305.08 (INR Two Crore Twenty Five Lakh Ninty Eight Thousand Three Hundred and Five & Paise Eight Only)** exclusive of GST, on the basis of the unit rates and quantities specified in the schedule of rates attached with this detailed Letter of acceptance. The nominal Contract value is **Rs. 2,66,66,000.00 (INR Two Crore Sixty Six Lakh Sixty Six Thousand Only)** including GST @ 18.00% as per existing rate. However, The exact value of the contract shall be subject to variations depending upon the actual quantities of works / services executed, measured and accepted for payment.

The unit rates are inclusive of all levies and duties etc. on all complete basis but excluding Goods & Services Tax(GST) thereon till completion of contract irrespective of any variation in the rates of above levies and duties.

### 2. TIME OF COMPLETION / DURATION OF CONTRACT

The scheduled time of completion / Duration of contract shall be 12 months from date of Site Hand Over.

### 3. INITIAL SECURITY DEPOSIT/SECURITY DEPOSIT:

IN line with provisions of clause no. 2.1.0.0 of General Conditions of Contract (GCC), You are requested to deposit Initial Security Deposit (ISD) of 2.5%(Two Point Five percent) of Contract Amount within 10 (Ten) days from issuance of Notice of Award(NO A)/ Letter of Acceptance (LOA) to the Engineer-in-charge for the job.

The ISD shall be submitted in the form of online transfer in the designated bank account of IOCL. You may contact the Engineer-in-Charge for details of Bank Account. After making such online payment of ISD, you will inform in writing to the Engineer in Charge attaching a copy of transaction slip.

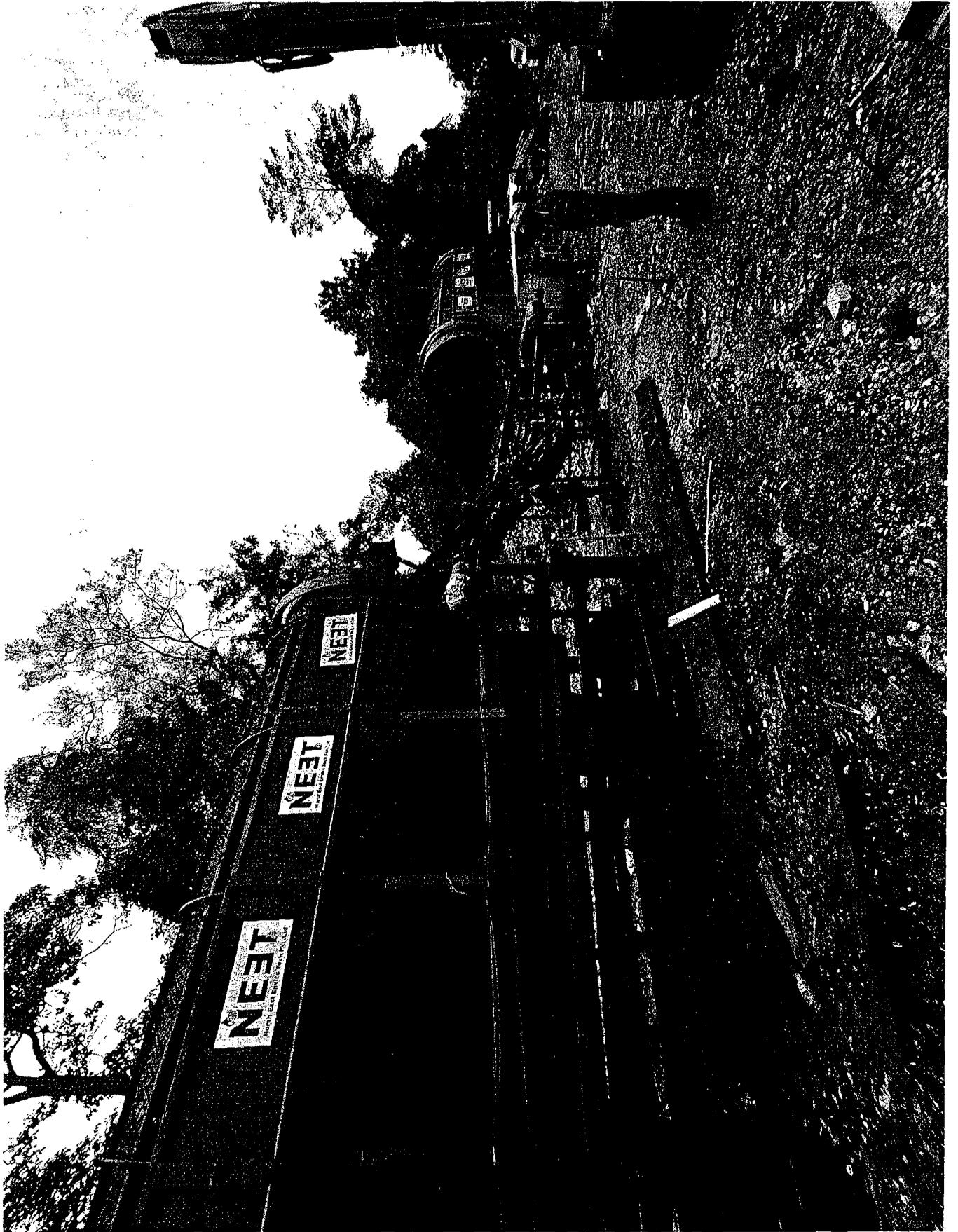
Alternatively, you can submit a Bank Guarantee of the full ISD amount (2.5% of the contract value) in the standard format given in GCC, against the ISD from a Scheduled Bank in India acceptable to us. This Bank Guarantee shall be valid upto a period of 3(three) months beyond the end of the Defects Liability period. Upon receipt of such ISD, necessary confirmation thereof shall be taken from issuer bank.

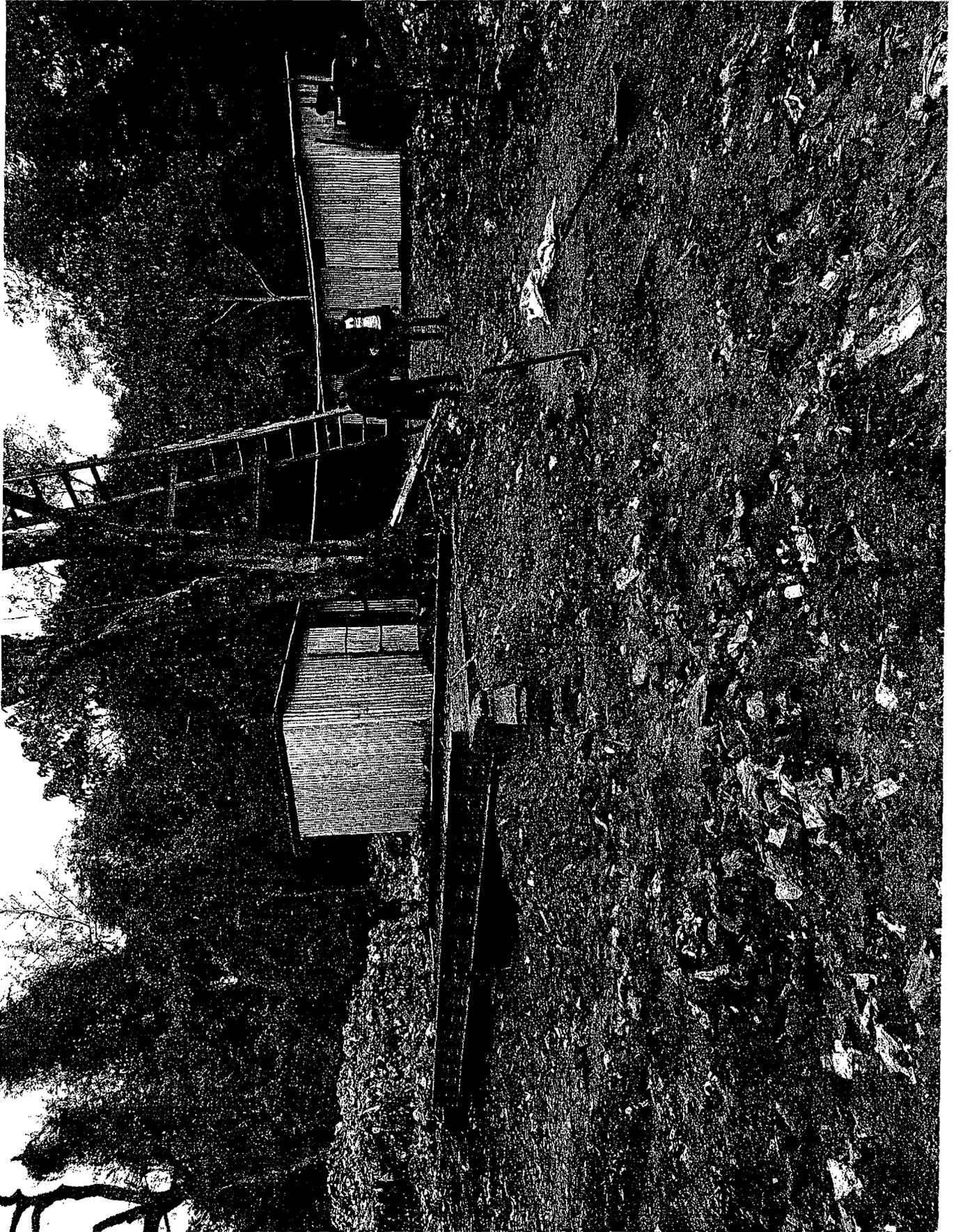
You are required to submit the amount of Initial Security Deposit as said above within the period specified above, failing which your tender will liable for rejection and forfeiture of EMD.

Balance amount of Security Deposit (SD) shall be recovered from your Running Account bills as stipulated in the General Conditions of Contract (GCC). The SD shall be released as per the stipulations of the GCC which was part of the subject

15









Nirbhay singh &lt;nirbhaysingh105@gmail.com&gt;

**Dr. Kashmir Kakati vs Union of Indian & Ors.**

1 message

Nirbhay singh &lt;nirbhaysingh105@gmail.com&gt;

Wed, Jul 10, 2024 at 3:30 PM

To: admin@eldfindia.com, secy-moef@nic.in, cs-assam@nic.in, pd.pmu.apfbc@nic.in, rouwahati2pcba@gmail.com, kgwalani@indianoil.in, wim.rth@nic.in, nef@oilindia.in, chairman.cil@coalindia.in, dc-tinsukia@nic.in, pcef.wl.assam@gmail.com, municipality1956@yahoo.in, "csspwdbnh2018@gmail.com" <csspwdbnh2018@gmail.com>

Sir/Madam Please find attached herewith Affidavit - in - reply on behalf of Respondent No.5 along with documents

Best regards,  
Nirbhay Narain Singh/S Sirish Kumar  
Advocate for Respondent No.5

 **Dr Kashmira Kakati.pdf**  
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